

COURT – I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.23 of 2012 &
IA Nos. 44 & 71 of 2012

Dated : 18th July, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

BSES Yamuna Power Ltd. ... Appellant(s)

Versus

Delhi Electricity Regulatory Commission
& Ors. ..Respondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur,
Mr. Vishal Anand
Ms. Deepeika Kalia
Mr. Nikhil Sharma

Counsel for the Respondent (s) Mr. Ravi S.S. Chauhan for R.1
Mr. K.M. Varma, JD(Law) for R-1
Mr. S.B. Upadhyay, Sr. Adv. with
Mr. Pawan Upadhyay,
Ms. Anisha Upadhyay
Mr. Param Kr. Mishra for R-5

Mr. Swetaketu Mishra
Mr. Ritin Rai &
Mr. Siddhartha Jha for DVC
Mr. Jayant Nath, Sr. Adv. with
Mr. Vivek Narayan Sharma
for R.13

Appeal No.24 of 2012 &
IA Nos. 45 & 70 of 2012

BSES Rajdhani Power Ltd. ... Appellant(s)

Versus

Delhi Electricity Regulatory Commission
& Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Amit Kapur,
Mr. Vishal Anand
Ms. Deepeika Kalia
Mr. Nikhil Sharma

Counsel for the Respondent (s) Mr. Ravi S.S. Chauhan for R.1
Mr. K.M. Varma, JD(Law) for R-1
Mr. S.B. Upadhyay, Sr. Adv. with
Mr. Pawan Upadhyay,
Ms. Anisha Upadhyay
Mr. Param Kr. Mishra for R-5

Mr. Swetaketu Mishra for DVC
Mr. Jayant Nath, Sr. Adv. with
Mr. Vivek Narayan Sharma
for R.13

ORDER

The learned counsel for the Appellant has filed an affidavit in Appeal nos. 23 & 24 of 2012 mentioning the figures of the amount which has been paid and the arrears, but however, time frame has not been mentioned as directed by this Tribunal in the earlier Order.

Therefore, we deem it appropriate to take the Appeals for final disposal.

Mr. M.G. Ramachandran, the learned counsel for Respondent Nos. 6 & 7 submits that he is filing an affidavit today after serving copy on the other side.

Post the matter for final disposal on **01.08.2012.**

(Rakesh Nath)
Technical Member

ts/mk

(Justice M. Karpaga Vinayagam)
Chairperson